

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Review Application No. 74 of 2004
(In O.A. No. 430 of 2002)

Jabalpur, this the 14th day of September, 2004

State of M.P. & Anr. ... Applicants

V e r s u s

Shri Nirankar Singh & Anr. ... Respondents

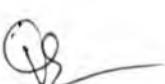
O R D E R (In Circulation)

By Madan Mohan, Judicial Member -

This review application has been filed to review the order passed by the Tribunal on 24th June, 2004 in OA No. 430 of 2002.

2. In the present RA, no clerical error or glaring mistake has been pointed out by the applicants. It is a settled legal position that the review proceedings are to be strictly confined to ambit and scope of Order 47 Rule 1 of CPC. In exercise of the jurisdiction under Order 47 Rule 1 of CPC it is not permissible for an erroneous decision to be reheard and corrected. It must be remembered that a review petition has a limited purpose and cannot be allowed to be an appeal in disguise. The Hon'ble Supreme Court in the case of Union of India Vs. Tarit Ranjan Das, 2004 SCC (L&S) 160 held that "Administrative Tribunals Act, 1985 s. 14 - Review - Scope - the Tribunal cannot act as an appellate court while reviewing the original order."

3. In view of the foregoing, we do not find any merit in this RA, and accordingly, the same is rejected at the circulation stage itself.


(Madan Mohan)
Judicial Member


(M.P. Singh)
Vice Chairman

"SA"